

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TWENTY SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1339 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the order dated 25/11/2024 in W P No 32922 of 2024 on the file of the High Court.

Between:

A. Srinivasa Reddy, S/o Jayarama Reddy, Aged 56 years, Occ. Business, H.No.16-453, Opp. Venkateswara Mandal, Piduguralla-522414, Guntur District.

...APPELLANT

AND

1. The Reserve Bank of India, Rep. by its Chairman, 6156, Secretariat Road, Saifabad, Khairatabad, Hyderabad, Telangana 500004.
2. The Canara Bank, (the then Syndicate Bank), Rep. by its Authorised Officer, Assets Recovery Branch, Circle office, Lakshmi Avenue, 2nd Floor, Srinivasa Nagar, Bank. Colony, Vijayawada- 520 008 Andhra Pradesh.
3. M/s Opus Educational Society, Rep. by its Secretary, Sri Yarram Rajasekhar Reddy S/o Rami Reddy, Hindu, aged 43 years, Secretary, Madhapur, Hyderabad.

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent not to execute any Sale Deed for vacant site of an extent of 258.34 Sq. yds., Plot No.1096/1, Category II in Survey No.20 & 28/1

situated at Miyapur Village, Serilingapally Mandal, Ranga Reddy District, Telangana State pending disposal of the main Writ Petition No.32922/2024.

Counsel for the Appellant : SRI S.A.V.RATNAM

**Counsel for the Respondent No.1 : SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

Counsel for the Respondent No.2&3 : --

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1339 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. S.A.V.Ratnam, learned counsel for the appellant.

2. This intra court appeal has been filed against an order dated 25.11.2024 passed by the learned Single Judge in W.P.No.32922 of 2024. The aforesaid order reads as under:

“Rule nisi.

Call for records.

Issue notice, including personal notice, to the respondents.

List this matter on 16.12.2024.”

3. The said order is neither a judgment nor an order. Therefore, this intra court appeal under Clause 15 of Letters Patent is not maintainable. However, liberty is

reserved to the appellant to make submissions before the learned Single Judge for grant of an *ex parte* order.

4. With the aforesaid liberty, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-T.SRINIVAS
DEPUTY REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Chairman, Reserve Bank of India, 6156, Secretariat Road, Saifabad, Khairatabad, Hyderabad, Telangana 500004.
2. The Authorised Officer, Assets Recovery Branch, Canara Bank, (the then Syndicate Bank), Circle office, Lakshmi Avenue, 2nd Floor, Srinivasa Nagar, Bank. Colony, Vijayawada- 520 008 Andhra Pradesh.
3. One CC to SRI S.A.V.RATNAM, Advocate. [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
5. Two CD Copies.

BSK/BSK



HIGH COURT

DATED:27/11/2024



JUDGMENT

WA.No.1339 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

7 copies

*dep.
20/12/24*